

## ACT No. VI OF 1883.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 23rd February, 1883.)

An Act to give power to arrest persons whose evidence is needed under Act XII of 1859.

Preamble.

WHEREAS it is expedient to empower the Judges holding trials under Act XII of 1859 (*An Act to make better provision for the trial of Pilots at the Presidency of Fort William in Bengal for breach of duty*) to arrest persons whose evidence is required on such trials; It is hereby enacted as follows:—

Addition to Act XII of 1859, after section 14.

1. The following section shall be inserted immediately after section 14 of the said Act, namely:—

“ 15. (1) Whenever the Judge of the said Court thinks it necessary for obtaining evidence that any person should be arrested, he may issue a warrant for his arrest, and may, for the purpose of effecting the arrest, authorize any officer (subject, nevertheless, to any general or special instructions from the Local Government) to enter any vessel.

XLV of 1860.

“ (2) Any officer so authorized may, for the purpose of enforcing the entry, call to his aid any officers of Police or Customs, or any other persons, and may seize and detain the vessel for such time as is reasonably necessary to effect the arrest; and every such officer or other person shall be deemed to be a public servant within the meaning of the Indian Penal Code, section 186.

“ (3) No person shall be detained under this section for more than forty-eight hours.”

Commencement of Act.

2. This Act shall come into force on the first day of January, 1884.